

DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulation, 1980 published in Notification No. G.S.R. 399(E) in Gazette of India dated the 9th July, 1980.

(ii) The Indian Police Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 400(E) in Gazette of India dated the 9th July, 1980.

(iii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 402(E) in Gazette of India dated the 11th July, 1980.

(iv) The Indian Police Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R., 403(E) in Gazette of India dated the 11th July, 1980.
[Placed in Library. See No. LT-1179/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report of the Commission of Inquiry into the alleged lathi charge on blind on 16th March, 1980 on the Parliament Street, New Delhi.

(ii) Memorandum of Action taken on the above Report (Hindi and English versions)
[Placed in Library. See No. LT-1180/80].

REVIEW ON AND ANNUAL REPORT OF INDIAN SCIENCE CONGRESS ASSOCIATION, CALCUTTA FOR 1979

THE DEPUTY MINISTER IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI VIJAY N. PATIL): I beg to lay on the Table:

(1) A copy of the Annual Report of the Indian Science Congress Association, Calcutta, for the year 1979 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding review by the Government and reasons for delay in laying the Report.

[Placed in Library. See No. LT-1181/80].

12.45 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS
SEVENTH REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Seventh Report of the Committee on Private Members' Bills and Resolutions.

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377

(i) REPORTED DECISION OF CHINA TO HELP PAKISTAN IN DEVELOPMENT AND TEST FIRING OF ITS FIRST NUCLEAR DEVICE

SHRI V. N. GADGIL (Pune): The Weekly 'Sun' published from New Delhi, in its issue dated the 19th July, has published a news item to the effect that China had decided to help Pakistan in development and test firing its first nuclear device. A team of top Chinese nuclear scientists is visiting Islamabad for preliminary discussions to be followed by an inspection of the Pakistan Nuclear Project Organisation, on facilities, equipment and tentative sites for the first

test of the so-called Islamic bomb. The report further mentions about funds for Arab countries notably in the Gulf Region. Hardware has been acquired by several devious and indigenous means from different firms from the West European countries, through private companies, unconcerned about any aspect, except commercial. This is a serious development which is likely to alter basically the security environment of our country. It may require us to make a fundamental change in our basic defence policy and defence strategy. I would, therefore, request the Government to give their reactions in the matter.

(ii) REPORTED DIFFICULTIES IN RELEASE OF BENGALI FILMS

PROF. RUP CHAND PAL (Hooghly): A large number of Bengali films are not getting 'release' even after waiting for months together after securing censorship certificates. Even films prepared under direct help and patronage of West Bengal Government are having the same fate. In the last 3 years the West Bengal Government has given lakhs of rupees as grant for preparing about a dozen Bengali films. They are also having the same fate. Some of them are done by Film Directors of international repute. Some of the producers have spent 30 to 40 lakhs of rupees for their films. They are also not finding distribution chain. Nor do they find any hope that they would be released in the near future. The fate of thousands of persons and their families connected with Bengali film industry is at stake. The West Bengal Government has proposed certain steps to correct the distortion prevailing as a result of the attitude of the hall owners. The West Bengal Government has also prepared a Draft Bill. A number of deputations and Memoranda to the above effect have urged the Central Government to come forward with a solution of the above serious problem. The Central Government is urged to take suitable steps to solve the serious problem of Bengal Film Industry and favourably

respond at an early date to the West Bengal Government's move with regard to the above. The Central Government is also urged to clear the Draft Bill for compulsory screening of Bengali films at an early date.

(iii) REPORTED INCIDENTS OF VIOLENCE BY WORKERS OF A TRADE UNION AGAINST OTHER WORKERS IN SOME PARTS OF KERALA

SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha): The Law and order situation in Kerala State is fast deteriorating. The workers of a trade union and anti-social elements are on the rampage and taking law in their hands. Police are mere spectators. Recently many disturbing incidents occurred in my constituency Muvattupuzha in Ernakulam and Kottayam districts. During last month at Kanjirappilly, workers of a Trade Union threw stones at the shops and attacked merchants and stabbed opposition party workers. This took place in the presence of police personnel. Again, during the second week of July, a small match factory at Piravoam was attacked and workers and the proprietor's wife were severely beaten up by the workers of the trade union in spite of an earlier order from Kerala High Court to the police officers, to give protection to the factory and the owner. During the last week at Muvattupuzha, there was a street fight between two groups of workers of a trade union in the presence of police, and many are hospitalised. Many shops are destroyed and the Merchants' Association President and Secretary, a Police constable and many people are injured. There was complete hartal in the town for many days. Merchants are afraid to open their shops. No culprits have been arrested. During these three occasions all the opposition party members in the Kerala Assembly walked out protesting.

I am bringing this fact to the notice of the Government of India so that